

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR MS. SUJATA SINGH

Criminal Appeal No(s). 294/2025

SHRILAL

Appellant(s)

VERSUS

STATE OF UTTAR PRADESH

Respondent(s)

Date : 14-08-2025 This appeal was called on for hearing today.

For Appellant(s) :

Mr. Raman Yadav, Adv.
Mr. Sharad Chauhan, AOR
Ms. Ritika Yadav, Adv.
Mr. Ashish Pandey, Adv.

For Respondent(s) : Mr. Arup Banerjee, AOR

UPON hearing the counsel the Court made the following
O R D E R

Sole respondent is duly represented.

Scanned soft copies of High Court and Trial Court records have been received. As per office report, soft copies of the same have already been provided to the Ld. counsels for the parties.

It has been submitted by Ld. Advocate, Mr. Shiv Pratap Singh that though soft copies of the records have been received from the Registry but same are not opening. Registry to verify and do the needful.

Registry to process the matter for listing before the Hon'ble Court, as per rules.

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SUJATA SINGH
Registrar